

द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, राष्ट्रीय राजधानी क्षेत्र दिल्ली के उपराज्यपाल, मंडल आयुक्त, दिल्ली सरकार के कार्यालय के अंतर्गत सभी सब-डिविजनों के उप-जिला परिस्टेटों (एसटीएम) का तत्काल ऐसे सभी सरकारी परिसरों के लिए संपन्न अधिकारों के रूप में नियुक्त करते हैं जिन्हें संबंधित अंतरित कंपनियों को दिल्ली विद्युत सुधार (अनेण स्कीम) नियमावली, 2001 के कारण दिल्ली सरकार के लाइसेंसधारी के हैं ये हस्तांतरित किया जा चुका है। संपन्न अधिकारियों का क्षेत्राधिकार दर्ता होगा जो उप-जिला परिस्टेट का होता है।

राष्ट्रीय राजधानी क्षेत्र दिल्ली के उपराज्यपाल
के आदेश से तथा उनके द्वारा दर्ता
एस. एम. अली, उप-कार्यक्रम

DEPARTMENT OF POWER

NOTIFICATION

Delhi, the 20th November, 2009

No. F. 11(60)/2009/Powers/3061.—In exercise of the powers conferred by Section 3 of the Public Premises (Eviction of Unauthorised Occupants) Act, 1971 read with the Government of India Ministry of Home Affairs, Notification F.No. U-11030/2/2003-UTL, dated 20th February, 2004, the Lt. Governor of the National Capital Territory of Delhi is pleased to appoint, with immediate effect, the Sub Divisional Magistrates (SDMs) of all the sub-divisions under the office of the Divisional Commissioner, Government of National Territory Capital of Delhi (GNCTD) as Estate Officers in respect of the public premises, which have been transferred to the respective transferee companies as licensee of the GNCTD by virtue of the Delhi Electricity Reform (Transfer Scheme) Rules, 2001. Territorial jurisdiction of the Estate Officers shall be the same as that of the SDMs.

By Order and in the Name of the Lt. Governor of the National Capital Territory of Delhi,

S. M. ALI, Dy. Secy

प्रशिक्षण एवं ज्ञानीकों शिक्षा विभाग

(दिल्ली शैक्षणिक विश्वविद्यालय)

आदित्यनाथ

दिल्ली 20 नवम्बर, 2009

द. ए. डीटीपू/ओआरजी/एचओओ/अधि. १४(१)/२००९/८५१-८५६.—दिल्ली शैक्षणिक विश्वविद्यालय अधिनियम, 2009 (2009 का दिल्ली अधिनियम 61) की धारा ३१ की उप-धारा (2) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए दिल्ली शैक्षणिक विश्वविद्यालय के कुलपति राष्ट्रीय राजधानी द्वारा दिल्ली के उपराज्यपाल के अनुमोदन से इसके हाथ सद्व्यक्तियों में दाखिला शैक्षणिकी उपाधि के लिए स्नातकपूर्व कार्यक्रम हेतु परीक्षाओं का प्रौद्योगिक विषय में नियन्त्रित अध्यादेश बनता है।

1. संक्षिप्त शीर्षक एवं ग्राम्य—(क) यह अध्यादेश दिल्ली शैक्षणिक विश्वविद्यालय (प्रथम) अध्यादेश, 2009 कहा जायेगा।
(ख) ये सरकारी राजपत्र में इनके प्रकाशन की तिथि और प्रभावी होंगी।
2. विवरण—(1) इन अध्यादेशों में जब तक पर्याप्त संख्या अपेक्षित न हो,—
(क) “शैक्षणिक कार्यक्रम” में किसी पाठ्यक्रम या स्नातक उपाधि या स्नातकोत्तर उपाधि के लिए किसी अन्य घटक का कार्यक्रम सम्मिलित है।
(ख) “शैक्षणिक वर्ष” का अर्थ है लाग्यम बारह महीने की अवधि जिसे शिक्षण योजना तथा संबंधित परीक्षाओं को विशेष अपेक्षाओं को पूरा करने के लिए गण गया हो।
(ग) “पाठ्यक्रम” का अर्थ है शैक्षणिक कार्यक्रम जिसकी विशिष्ट कार्ड संभव तथा विशिष्ट क्रेडिट प्रदान किया गया हो।
(घ) “वार्षिक परीक्षा” का अर्थ है समिस्टर के अंत में आयोजित परीक्षा।
(ङ) “परीक्षक” का अर्थ है ऐसा व्यक्ति जो विश्वविद्यालय या किसी अन्य शैक्षणिक संस्थान का अन्यायपक हो और विश्वविद्यालय के किसी कार्यक्रम की परीक्षा आयोजित करने के लिए नियुक्त किया गया हो।
(च) “परीक्षा समिति” का अर्थ है परीक्षा के मानदंडों के अनुरक्षण हेतु बनाई कोई समिति।
(छ) “पद्धतावधि परीक्षा” का अर्थ है समिस्टर के अंत में आयोजित परीक्षा।
(ज) “प्रश्न-पत्र तैयारकर्ता (पेपर वैटर)” का अर्थ है विश्वविद्यालय या किसी अन्य शैक्षणिक संस्थान या विश्वविद्यालय का शिक्षक जिसे प्रश्न-पत्र का कार्य सौंपा गया हो।
(झ) “पंजीकरण” का अर्थ है विश्वविद्यालय के किसी कार्यक्रम के किसी सेमिस्टर के प्रारंभ में किसी समिस्टर या पाठ्यक्रम के लिए पंजीकरण।
(ञ) “समिस्टर प्रणाली” का अर्थ है ऐसा कार्यक्रम जिसमें प्रत्येक शैक्षणिक वर्ष का दो सेमिस्टरों में बाटा गया हो।
(ঠ) “विद्यार्थी” का अर्थ है विश्वविद्यालय के शिश्य या अध्ययन विद्यार्थी तथा इसके हाथ अनुग्रहित या घटक संस्थान में किसी ऐसे शैक्षणिक कार्यक्रम में दाखिला दिया गया हो जिस पर यह अध्यादेश लागू होता है।
(ঠ) “गलत माध्यम जांच समिति” का अर्थ है गलत माध्यम के मामलों की जांच के लिए तथा ऐसे मामलों में दफ्तर की सहायता, यदि कोई है, के लिए समिति।
(ঢ) इस अध्यादेश में प्रयुक्त परन्तु अपरिभासित तथा अधिनियम तथा संकायिकी में परिभासित शब्दों तथा अधिकारियों का क्रमांक। लहरी अर्थ होगा जो उन्हें अधिनियम या संविधान में दिया गया है।

देतावनी दी जाए, यदि आगे वह द्वितीय सत्र के समापन पर कम भै कम पञ्जीस क्रेडिट प्राप्त करने में असफल रहता है तो पाठ्यक्रम एवं विश्वविद्यालय से उसका पंजीकरण रद्द कर दिया जाए।

(3) यदि किसी विद्यार्थी ने आठवें सत्र के समापन पर कम भै कम एक सौ क्रेडिट प्राप्त नहीं किए हैं तो पाठ्यक्रम एवं विश्वविद्यालय में उनका दाखिला रद्द माना जाएगा। पाठ्यक्रम में पंजीकरण से सातवें वर्ष के अंत में भी दाखिला रद्द माना जाएगा।

४. अध्ययन पाठ्यक्रमों का पंजीकरण.—(1) जो विद्यार्थी प्रथम सेमिस्टर में दाखिला लेगा उसे शिक्षण योजना के प्रथम सेमिस्टर के अंतर्गत सूचीबद्ध विषयों के लिए पंजीकृत माना जाएगा। प्रत्येक विद्यार्थी को द्वितीय तथा पश्चात्वर्ती सेमिस्टरों में विषयों के लिए पंजीकृत करवाना होगा।

(2) पंजीकरण की प्रक्रिया सेमिस्टर शुरू होने से तुरंत पहले प्रारंभ होगी। विद्यार्थी यदि अन्यथा रूप से पात्र है, जिस विषय में प्रवेश लेना चाहता है उस पंजीकरण के दौरान पिछले सेमिस्टरों के विषय या विषयों का उल्लेख भी करेगा। ऐसे विद्यार्थी को अंतिम सेमिस्टर में बैठने की अनुमति दी जा सकती है तथा उसके प्रधावधि गतिविधियों के अंक अपरिवर्तित रहेंगे। उपस्थिति अनिवार्य होने के कारण विद्यार्थी को उसी पाठ्यक्रम/पाठ्यक्रमों में दाखिला दिया जायेगा जिसमें वह उपस्थित रह सकता है। पंजीकरण के लिए सेन्डाइक्ट विषयों की संख्या छह से अधिक नहीं होगी। कुल संपर्क घटे प्रति सत्राह सामान्यतः ज्ञानी घटे से अधिक नहीं होगी।

(3) विद्यार्थी वो पाठ्यक्रम के किसी विषय में क्रेडिट प्राप्त करने के लिए न्यूनतम चालीस प्रतिशत अंक प्राप्त करने होंगे इसके लिए अतिरिक्त मूल्यांकन तथा अंतिम सेमिस्टर परीक्षा के अंकों को जोड़ा जायेगा।

(4) यदि कोई विद्यार्थी उत्तीर्ण हो तो वह अगले वर्ष अंतिम सेमिस्टर परीक्षा में पुनः परीक्षाएँ दे सकता है। पुनः परीक्षाएँ देने के लिए विद्यार्थी को सम्मुचित पंजीकरण करवाना होगा।

(5) यदि किसी विषय की पाठ्यक्रम विषय वस्तु या पाठ्यक्रमों संशोधित हो जाती है तो विद्यार्थी या उस विषय में बुद्धि की दृष्टि से परीक्षा देने वाले विद्यार्थी को क्षेत्र संशोधित पाठ्यक्रम विषय-वस्तु से हो परीक्षा में बैठना होगा। यदि कोई विशेष विषय हटा दिया जाता है तो विभाग हटाएँगे विषय के बदले दूसरा समकक्ष विषय लिनिर्विच्छ कर सकता है और अयोग्य विद्यार्थी को मध्यावधि सेमिस्टर तथा अंतिम सेमिस्टर होने परीक्षाओं में बैठना होगा।

(6) अपरिवर्तित राजनीतिक—(1) किसी भी विद्यार्थी ने प्रत्येक विषय में अलग-अलग कम से कम पिछला प्रतिशत उपस्थिति देनी होगी जिसके लिए वो पंजीकृत है।

बशर्ते कि इस उद्देश्य के लिए कुलपति द्वारा संकायाध्यक्ष द्वारा प्राधिकृत किया गया हो, विद्यार्थी को लिखित दिए गए कारण के लिए कम से कम 10 प्रतिशत तक उपस्थिति में छूट दी जा सकती है।

इसके अलावा कुछ असाधारण परिस्थितियों में कुलपति कम से कम पांच प्रतिशत तक उपस्थिति में और छूट दे सकते हैं:

इसके अलावा किसी भी परिस्थिति में विद्यार्थी द्वारा एक सत्र में साठ प्रतिशत से कम आनुपातिक उपस्थिति होने पर अंतिम सेमिस्टर परीक्षा में बैठने नहीं दिया जाएगा।

(1) निम्न कागजात प्रस्तुत करने पर संकायाध्यक्ष द्वारा उपबंध (1) के अंतर्गत प्रथम शर्त के तहत छूट प्रदान की जा सकती है कि विद्यार्थी—

- (क) प्राधिकृत गतिविधियों में व्यस्त हो;
- (ख) किसी बीमारी से ग्रस्त हो।

नोट :—

- (i) विद्यार्थी द्वारा उपरोक्त दस्तावेज अध्ययन प्रारंभ करने के लिए सात दिनों के अंदर प्रस्तुत किए जाएं। बाद में प्रस्तुत किए गए दस्तावेजों पर विचार नहीं किया जाएगा।
- (ii) किसी भी परिस्थिति में उपबंध (1) के अलावा उपस्थिति में छूट नहीं दी जाएगी।
- (iii) यदि विद्यार्थी विषयों में अपेक्षित उपस्थिति पूरी नहीं करता है तो उसका पंजीकरण रद्द हो जाएगा।
- (iv) उपस्थिति में छूट पर विचार के दौरान प्राधिकृत संकायाध्यक्ष उन सभी विद्यार्थियों के नाम अंतिम सत्र परीक्षा के प्रारंभ होने से पांच दिन पूर्व सूचना पट्ट पर प्रदर्शित करेंगे जोकि सत्र परीक्षा के पात्र नहीं हैं और तदनुसार परीक्षा संचालक को सूचित करेंगे।
- (v) किसी परिस्थिति में यदि कोई विद्यार्थी गलती से किसी परीक्षा में बैठता है जोकि वास्तव में विश्वविद्यालय द्वारा उवत परीक्षा में बैठने से रोका गया था तो ऐसी परीक्षा के परिणाम पर विश्वविद्यालय द्वारा विचार नहीं किया जाएगा और उसे अमान्य एवं रद्द माना जाएगा।

10. पंजीकरण का रद्द होना.—(1) दिए गए सत्र में विश्वविद्यालय सभी विषयों में विद्यार्थी का पंजीकरण रद्द कर सकता है यदि वह—

- (क) विश्वविद्यालय या हाउसल का लकड़ा देने से असफल रहता है;
- (ख) विश्वविद्यालय के रजिस्ट्रेशन नियमानुसार उस सत्र में पंजीकृत के रद्द होने के कारण उस दंडित किया जाना।

(2) कारण लिखित रूप में दर्ज करने के लिए विश्वविद्यालय किसी भी विद्यार्थी का परिणाम रोक सकता है।

11. परीक्षा शुल्क—रजिस्ट्रेशन, कुलपति के अनुमोदन से लिखित परीक्षाओं के लिए विद्यार्थियों द्वारा देय फीस को अधिसूचित करते हैं। ऐसे विद्यार्थी जिन्होंने परीक्षा के ग्राहण होने से पूर्व निर्धारित फीस नहीं दी है वे परीक्षा में बैठने के लिए नहीं हैं। यद्यपि कुलपति कालावधि विषयों के विशेष मामलों में विद्यार्थी (विद्यार्थियों) को किनारे परीक्षा भुगतान किए परीक्षा में बैठने की अनुमति दे सकत है।

१३. यूरोपीय शासीक्षा.—(१) संबंधित विभाग या अध्ययन क्रिक्टेचर के अध्ययन मंडल नियन्त्रित पाठ्यक्रमों की डिग्री के लिए अवैश्वार्थों को विनिर्दिष्ट करेंगे, अर्थात्—

- (क) बी-टैक (इलैक्ट्रिकल एवं इलैक्ट्रोनिक्स इंजीनियरिंग)
- (ख) बी-टैक (साफ्टवेयर इंजीनियरिंग)
- (ग) बी-टैक (आटोमोबाइल इंजीनियरिंग)
- (घ) बी-टैक (इंजीनियरिंग वैलिक विज्ञान)

(२) अध्ययन मंडल अध्ययन योजना का युक्तात देना जो विभागीय के अनुसोदन के उपरांत लागू होगा।

(३) मंडल डिग्री पाठ्यक्रम के लिए आवश्यक न्यूनतम कंडिशनों का विनिर्देश तथा पाठ्यक्रमों के वार्षिक्यण हेतु इनके विभाजन या विनिर्देश करेगा, जैसाकि—

- (क) यानविकी एवं समाज विज्ञान
- (ख) आधारभूत विज्ञान
- (ग) सम्बद्ध इंजीनियरिंग (अंतः विभागीय पाठ्यक्रम)
- (घ) विभागीय कोर्स विभागीय इलैक्ट्रिक
- (क) व्यावहारिक शिक्षण
- (ख) अनिर्दिष्ट/इलैक्ट्रिक, एवं
- (ग) लापु एवं दृहद् प्रायोजना

(४) अध्ययन मंडल प्रश्न पत्र तैयार करने वालों तथा उन परीक्षकों सूची तैयार करके परीक्षा नियंत्रक को भेजेगा जो कुलपति के अनुसोदन से परीक्षकों और प्रश्न पत्र तैयार करने वालों को नियुक्त करेगा।

(५) परीक्षा नियंत्रक सेमिस्टर प्रैक्टरों का निष्पादन करेगा, अर्थात्—

- (क) प्रत्येक सेमिस्टर परीक्षा प्रारंभ होने से पूर्व विभिन्न परीक्षाओं के प्रश्न-पत्र तैयार करने तथा उनकी जांच करने तथा पैटर सेट की जांच करने एवं गोपनीय सामग्री तैयार करने के लिए।
- (ख) परीक्षा आयोगित करने तथा डॉक्यूमेंटेशन के लिए एवं नश्यावधि एवं अंतिम सेमिस्टर क्रियोकलारों का यूल्यांकन करता। पश्यावधि परीक्षा तथा निर्धारण के लिए लाभाकृ (वेटेज) का अनुसारत ३० प्रतिशत होना तथा अंतिम सेमिस्टर परीक्षा ७० प्रतिशत की होगी। अव्याहारिक रूपांडनर्स, अलोज इन्वाइट द्वारा १० प्रतिशत के लाभाकृ (वेटेज) सहित सैद्धांतिक पाठ्यक्रम के लिए अनुपूर्ण होगी। अव्याहारिक पाठ्यक्रम के लिए ३१ प्रतिशत लाभाकृ (वेटेज) आतंरिक सेमिस्टर परीक्षा के लिए दिए जाएंगे। सेमिस्टर के अंत में विभागाध्यक्ष परीक्षा नियंत्रक को प्रश्यावधि क्रियोकलरों के लिए समेकित अंक अद्योगित करेगा।
- (ग) अंतिम सेमिस्टर परीक्षा के केन्द्रीय सूल्यांकन कानिकल एवं परीक्षा परिणाम आयोजित करना।
- (घ) सूल्यांकन के बारे में विभागीयों के व्यक्तिगत प्रतिवेदन पर विचार करना तथा परीक्षा समिति द्वारा यथा संस्कृत

उपचार उगाद करना। परीक्षा समिति को सेमिस्टर परीक्षा के परिणाम को नियंत्रित करने की शक्ति होगी। परीक्षा समिति का निर्णय अंतिम होगा। विद्यार्थी परीक्षा घोषित होने की तारीख से ७ दिनों के अंदर कंबल अंतिम सेमिस्टर परीक्षा के लिए समय समय के विश्वविद्यालय द्वारा निर्धारित यूल्यांकन शुल्क के साथ निर्धारित प्रेषण में आवेदन करन।

(क) प्रश्न-पत्र तैयार करने वालों तथा परीक्षकों एवं गोपनीय सामग्री की गोपनीयता नाम रखना तथा परीक्षा से संबंधित अभिलेखों की अभिरक्षा करना।

(ख) कुलपति द्वारा सौन्दर्य से अन्य कोई कार्य अथवा संविधियों विर्धारित कर्त्ता अन्य कर्त्ता।

१४. यारियाद्य कर इनीक्करण—(१) सेमिस्टर प्रदर्शन सूची (एसपीआई) विद्यार्थी द्वारा निष्पादन उनीण सेमिस्टर के विषयों में प्राप्तांकों की प्रतिशतता तथा क्रोडिट्स के आधार पर परिवर्तित किया जाएगा।

सेमिस्टर प्रदर्शन सूची (एसपीआई) (विषय क्रोडिट × प्रतिशत)

(कुल क्रोडिट)

(२) डिग्री पाठ्यक्रम के लिए—डिग्री यादव्यक्तम के लिए व्यावहारिक न्यूनतम क्रेडिट प्राप्त करने वाला कोई विद्यार्थी डिग्री प्राप्त करने का यात्रा होगा। अंतिम परिणाम सिष्मानुसार यूल्यांकित किया जाएगा।

(सीपीआई) (विषय क्रोडिट × प्रतिशत)

(कुल क्रोडिट)

(३) अनुकूलणिका, सीपीआई के आधार पर शिव एकार वर्गीकृत है—

(क) प्रिच्छन्नर प्रतिशत या अधिक के निश्चित सीपीआई के साथ प्रधान श्रेणी;

(ख) प्राठ प्रतिशत या अधिक की सीपीआई प्रथम श्रेणी प्रिच्छन्नर प्रतिशत ते क्रम;

(ग) उनीण श्रेणी, चालीस प्रतिशत या अधिक की सीपीआई प्रथम श्रेणी प्रातिशत ते क्रम;

(घ) उनीण श्रेणी, चालीस प्रतिशत या अधिक की सीपीआई प्रथम श्रेणी प्रातिशत ते क्रम।

१५. अनुचित तरीके से फैकर गए क्रम—(१) किए गए अनुचित कार्य पर शोषक परिषद् द्वारा निर्धारित कार्यवाही की जाएगी और अंदेहाल्पद या अधिकशत या दर्ज किए गए अनुचित कार्यों से निष्टाने की प्रक्रिया शैक्षक वरिष्ठ द्वारा अनुचित होगी।

(२) परंतु में किए गए अनुचित कार्यों के घामले कुलपति होता नियुक्त अनुचित कार्य जांच समिति के समक्ष प्रस्तुत किए जाएंगे। प्रत्येक व्यक्तिगत साथले में अनुचित कार्य जांच समिति अठता निर्णय होगी और उन्हें को प्राक्षाणिक करेगी। बहुपाति इस विषय परिवर्त्य होगा।

१६. डिग्री अजाई दिया जाएगा—(१) किसी विद्यार्थी की बी-टैक डिग्री तभी अजाई जीवें यादि उसने उल्लेक डिग्री कार्यक्रम

ये विनियोग न्यूनतम हो सौ अठाईस क्रेडिट अर्जित किए हों जो कि उसमें उल्लिखित करता सकता है जिनका अधिकतम क्रेडिट हो सौ चालीस सम्पूर्ण पाठ्यक्रम में हो।

(2) विद्यार्थी को अपनी प्रति सुनिश्चित करनी होगी तथा उसी ग्राहकमें पर्याप्त कारबाए जिनमें किसी डिग्री को उपरोक्त अपेक्षाओं के अनुसार क्रेडिट अर्जित कर सके।

(3) किसी विद्यार्थी को डिग्री पाठ्यक्रम के लिए विनियोग न्यूनतम क्रेडिट अर्जित करने पर न्यूनतम क्रेडिट के सर्वाधिक अंक (उपरोक्त शर्तों के पूरा होने पर) परिणाम के दर्शकरण के उद्देश्य से विचार किए जायें।

१६. सामान्य दीर्घ—(1) सभी सैद्धांतिक पेपर (कोड : टी पृष्ठ) के लिए का एक प्रथम-सेमिस्टर परीक्षा होगी, २० अंक और १० अंक अंतिरिक्ष असेसमेंट के त्वार्द्ध होंगे। अंतिम सत्र परीक्षा सत्र नम्बर के लिए ३ घंटे बढ़े होंगे। ध्यानी पेपर के लिए कुल सौ अंक होंगे।

(2) सभी प्रैक्टीकल ईपर (कोड : पी आर) के लिए तीस प्रतिशत अंक के लिए मिड-टर्ट असेसमेंट होगा और अंतिम सत्र परीक्षा के लिए सत्र नम्बर प्रतिशत अंक होगी।

(3) सांचार भवन के बाहर औद्योगिक प्रशिक्षण के लिए परीक्षा छठे सत्र के साथ आयोजित की जाएगी। विधिकृत रूप से मठित बांड हूग प्रैक्टीकल इनिंग ग्रियोर्ट का असेसमेंट होगा। इसी प्रकार छठे सत्र के बाहर औद्योगिक प्रशिक्षण के लिए सातवें सत्र की परीक्षा के साथ असेसमेंट होगा।

(4) आठवें सत्र तक बी-टेक कार्यक्रम के लिए सभी योजनाओं की परीक्षा में कुल क्रेडिट हो सौ चालीस होंगे और अंतिम परिणाम के लिए औसत अंक की गणना हो सौ अठाईस क्रेडिट होगी।

(5) सांचार और लटे पत्र के बाहर प्रैक्टीकल प्रशिक्षण तथा छठी एवं बढ़ी परियोजनाएं अनिवार्य हैं।

(6) जो अध्यार्थी दो सौ अठाईस क्रेडिट प्राप्त करेगा उसे बी-टेक शैक्षणिक परीक्षा के लिए पात्र घोषित किया जाएगा बशर्ते उसने कंतर या एसाइड इंजीनियरिंग या एसाइड साइंस विषय ह्यूमेनिटी में विद्यय न बदला हो या जार से अधिक क्रेडिट में अधोग्रह न रहा हो।

(7) क्रिस्मी क्लोर्स या विद्यय में क्रेडिट अर्व करने के उद्देश्य व विद्यार्थी को इंटरनल असेसमेंट तथा अंतिम सत्र परीक्षा में एक साथ कम से कम चालीस प्रतिशत अंक प्राप्त करने होंगे।

(8) अधिकारिय एवं अध्यारेश के पात्रकालीन के तहत, अध्ययनात्मक पायले जैसे—परीक्षा को गलत होंगे से संचालित करना, अन्य कदाचार, परीक्षा फार्म जमा करने की तिथि, डुफ्लीकेट डिग्री जारी करना, उनका महनताना तथा परीक्षा संचालन से सर्वाधिक अन्य मुद्दे का निपटान शैक्षिक परिषद् द्वारा इस उद्देश्य के लिए अनुमोदित दिशानिर्देशों के अनुसार किया जाएगा।

(9) अधिकारिय एवं अध्यारेश के प्रानधरानों के तहत जो मुद्दे इन अध्यारेश के तहत नहीं आते हैं या विद्याद की स्थिति में कुलपति विश्वविद्यालय के सभी संकायाध्यक्षों या समिति या विचार के उपरान्त निर्णय ले सकते हैं। कुलपति का निर्णय अंतिम होगा।

DEPARTMENT OF TRAINING AND TECHNICAL EDUCATION

Delhi Technological University

NOTIFICATIONS

Delhi, the 20th November, 2009

No. F. DTU/ORG/HOO/Notification/04(1)/2009/641-646.—in exercise of the powers conferred by sub-section (2) of Section 32 of the Delhi Technological University Act, 2009 (Delhi Act 6 of 2009), the Vice-Chancellor of the Delhi Technological University, with the approval of the Lt. Governor of the National Capital Territory of Delhi, hereby makes the following ordinance relating to Admission to Courses of Study, Conduct and Evaluation of Examinations for Under Graduate Programs Leading to Bachelor of Technology Degree.

1. **Short title and commencement.**—(a) This Ordinance may be called the Delhi Technological University (First) Ordinance, 2009.

(b) They shall come into force on the date of their publication in the Official Gazette.

2. **Definitions.**—(1) In these Ordinances, unless the context otherwise requires,—

(a) “Academic Programme” includes a programme of courses or any other component leading to a Bachelor’s degree or a Master’s degree.

(b) “Academic year” means a period of nearly twelve months devoted to completion of requirements specified in the scheme of learning and the related examinations.

(c) “Course” means a component of the academic program, carrying a distinctive code number and specific credits assigned to it.

(d) “End-term examination” means examination conducted at the end of the semester.

(e) “Examiners” means persons who are the teachers of University or outside teachers of any other academic institution or university appointed to conduct examination of any of the program of the University.

(f) “Examination Committee” means a Committee constituted for the purpose of maintaining standards of examination.

(g) “Mid-term examination” means examination conducted during the semester.

(h) “Paper-setter” means a person, either a teacher of the University or outside teacher of any other academic institution or University, who has been assigned to set a paper.

(i) “Registration” means registration for a course or semester at the start of the semester of any program of the University.

- (j) "Semester system" means a program wherein each academic year is apportioned into two semesters.
- (k) "Student" means a person admitted to the Department or Schools of Study of the University and its maintained or constituent institutions for any of the academic programs to which this Ordinance is applicable.
- (l) "Unfair Means Scrutiny Committee" means a Committee for scrutinizing the cases of unfair means and for recommending punishment, if any, in such cases.

(2) Words and expressions used but not defined in this Ordinance and defined in the Act and statutes, shall have the meanings respectively as assigned to them in the Act and Statutes.

3. Eligibility for Admission.—(1) A candidate seeking admission to Bachelor of Technology (B. Tech.) courses shall satisfy the following conditions, namely—

- (a) **Educational Qualifications.**—A candidate passing anyone of the following examinations and securing at least sixty per cent marks in the aggregate of physics, chemistry and mathematics subjects, shall be eligible for admission to the first Semester of Bachelor of Technology Course provided he has secured minimum passing marks in each subject separately, namely:—
 - (i) Senior School Certificate Examination conducted by the Central Board of Secondary Education, New Delhi;
 - (ii) Indian School Certificate Examination conducted by the Council for Indian School Certificate Examination, New Delhi;
 - (iii) Bachelor of Sciences (General) or Bachelor of Sciences (Honors) examination of a recognized University with combination of physics, chemistry and mathematics with minimum aggregate of sixty per cent marks;
 - (iv) Any other examination recognized as equivalent to the Senior School Certificate Examination of the Central Board of Secondary Education by the University.

Note. A candidate must additionally have passed English language as a subject of study at the senior school certificate examination level (core or elective).

- (b) A candidate satisfying the eligibility conditions shall be admitted to the program of studies on the basis of the criteria as laid down by the Academic Council. Such a criteria may

be the merit of an entrance exam conducted by the University or any agency recognized and approved by University.

- (2) After the first Semester there shall be no direct admission to any semester of the Courses.

4. Composition and Functions of Board of Studies.—(1) The Board of Studies of the department or school of studies shall consist of the following members, namely:—

- (a) Head of the department or school of studies.—Chairman
- (b) All Professors of the department or school of studies.—Members
- (c) Two experts appointed by the Vice-Chancellor.—Members
- (d) Two Associate Professors or Assistant Professors of the department or school of studies, by rotation.—Members

(2) The term of the members of the Board of Studies other than the professors shall be two years.

(3) The Board of Studies shall, in addition to the functions prescribed, perform the following functions—

- (a) prepare the scheme of learning and scheme of examination for each programme and make recommendations for updating the syllabi to the Academic Council;
- (b) formulate guidelines for the process of registration;
- (c) in case of difference of opinion, suggest interpretation of the Ordinances and submit its recommendations to the Vice-Chancellor, whose decision shall be final.

(4) Under exceptional circumstances, minor relaxations in Ordinances may be allowed in the first Semester by the Board of Studies with the approval of the Vice-Chancellor. There shall not be such a relaxation in Ordinance in a subsequent semester, in case the condition warrants such a relaxation again, the Vice-Chancellor's decision may be prima facie.

5. Composition and Functions of the Examination Committee.—(1) The Examination Committee for the program, shall consist of the following, namely, ...

- (a) Dean (Academic)—Chairman of the Committee;
- (b) All Heads of the departments.—Members
- (c) The Controller of examination.—Member,

(2) The Examination Committee shall formulate the guidelines for maintenance of the standards of examination and shall be responsible for

- (a) review and moderation of the examination results;
- (b) consideration of the representation of the students in relation to their examination result;
- (c) consideration of the unfair means practices and decisions thereof for recommendation of the penalty, if any.

6. Classification of Courses.—(1) Under each B. Tech. Degree program certain subjects are offered which may be classified as Theory or Practical or Drawing or Design or Minor Project or Major Project or Practical Training. Further classification is based on the relationship of the subjects with the degree program admitted to, namely Humanities and Social Science or Basic Sciences or Allied engineering or Departmental, Inter-departmental courses, core or departmental elective, open electives and self-study.

(2) In addition to the above, the Board of Studies of the concerned Department may classify any subject as a compulsory one or as one of the pre-requisite for another subject.

7. Duration and Span of the Programme.—(1) The duration of the B. Tech. course shall not be less than eight semesters and the maximum span of the course shall be seven years.

(2) A student who has earned not more than fifteen credits at the end of the first semester shall be given a warning for his poor performance. Further if he fails to earn at least twenty-five credits at the end of the second semester, his registration shall be cancelled from the course and the University.

(3) In case a student has not earned a minimum of one hundred credits at the end of eighth semester, his admission to the course and the university shall stand cancelled. The admission shall also stand cancelled at the end of seventh year from the registration in the course.

8. Registration of Courses of Study.—(1) A student who joins the first semester will be automatically deemed to have registered for the subjects which are listed under the first Semester of the scheme of learning. Every student shall be required to register for the subjects in the second and subsequent semesters.

(2) The process of registration shall start just before the start of next semester. The student shall also indicate during registration of subject or subjects of earlier Semester(s) in which he desires to appear, if otherwise eligible. Such a student may be allowed to appear in the end semester examination and his marks of mid terms activities will remain unaltered. Since, attendance is compulsory, a student will be permitted to register for course or courses which he can attend. The number of theory subjects permitted for registration shall not be more than six. The total contact hours should not ordinarily exceed thirty-two hours per week.

(3) In order to get credit for any subject or course, a student has to earn a minimum of forty per cent marks in

the internal assessment and end semester examination taken together.

(4) If a student does not qualify, he can re-appear in the end semester examination next year. The student has to do appropriate registration for reappearing in the examinations.

(5) In case, the course content or syllabus of the subject is revised, a disqualified student or student seeking improvement in that subject may to appear in the revised course content only. In case a particular subject is discontinued, the department can specify another equivalent subject in lieu of the discontinued subject, in which the disqualified student has to appear in both the mid semester and end semester examinations.

9. Attendance Requirements.—(1) A student has to put in a minimum of seventy-five per cent attendance separately in each subject for which he has been registered:

Provided that the Dean, authorized by the Vice-Chancellor for this purpose, may relax the minimum attendance up to ten per cent for reasons to be recorded in writing:

Provided further that, under exceptional circumstances, the Vice-Chancellor may further relax the minimum attendance up to five percent:

Provided furthermore that under no circumstances a student who has an aggregate attendance of less than sixty per cent in a semester shall be allowed to appear in the semester end examination.

(2) The relaxation provided in first proviso under Clause (1) may be considered by the Dean on production of documents showing that the student was,—

- (a) busy in authorized activities;
- (b) suffering from any disease.

Note:—(i) A student should submit the documents to the above effect with in seven days of resuming the studies. Documents submitted thereafter will not be considered.

(ii) No relaxation in attendance beyond clause (1) shall be allowed in any case.

(iii) The registration of a student shall stand cancelled if he does not fulfill the attendance requirements in the subject(s).

(iv) While considering the relaxation in the attendance, the authorized Dean shall display on notice board, the names of all such students who are not eligible to appear in the semester end examination of the subjects due to shortage of attendance at least, five calendar days before the start of the end semester examination and simultaneously intimate the same to the Controller of Examination.

(v) in case any student appears in any examination, by default, who in fact should

427 Design - 2

have been detained by the University in the said examination, the result of such examination shall not be considered by the University and the same shall be treated as null and void.

10. Cancellation of Registration.—(1) The University may cancel the registration of a student in all the subjects in a given semester if he,—

- (a) fails to clear the dues to the University or hostel;
 - (b) a punishment is awarded to him leading to the cancellation of registration in the course in the semester/expulsion from the rolls of the University.
- (2) For the reasons to be recorded in writing, the University may withhold the result of any student.

11. Examination Fees.—The Registrar, with the approval of Vice-Chancellor, shall notify the fees payable by students for various examinations. A student who has not paid the prescribed fees before the start of the examination shall not be eligible to appear in the examinations. The Vice-Chancellor, however, in exceptional cases of genuine hardship may grant permission to a student (students) to appear in the examination without the payment of the examination fee.

12. Evaluation and Review.—(1) The Board of Studies of the concerned department or school of study shall specify the requirements for the degree in following courses, namely:—

- (a) B. Tech (Electrical and Electronics Engineering);
- (b) B. Tech (Software Engineering);
- (c) B. Tech (Automobile Engineering);
- (d) B. Tech (Engineering Physics).

(2) The Board of Studies shall suggest Scheme of learning which shall come into operation on the approval of the Academic Council.

(3) The Board will specify minimum credits needed for the degree course and break up in terms of classification of courses, that is to say,—

- (a) Humanities and Social Sciences;
- (b) Basic Sciences;
- (c) Allied Engineering (Inter-Departmental Courses);
- (d) Departmental Core/Departmental Electives;
- (e) Practical Training;
- (f) Unspecified/Elective, and
- (g) Minor and Major Project.

(4) The Board of Studies shall recommend the panel of paper setters and examiners to the Controller of

Examination who would appoint examiners as paper setters with the approval of the Vice-Chancellor.

(5) The controller of examinations shall perform following functions, namely:—

- (a) get the examination papers set and prepare confidential material from the paper setters & examiners of various examinations before the start of each Semester Examination.
- (b) organize and conduct the examination at evaluation of the mid-term and end-semester activities. The proportion of weightage for mid-term examination and assessment shall be thirty per cent and the end semester examination shall be seventy percent. The mid-term assessment will be supplemented by assignments, quizzes etc. for a theory course with weightage of ten per cent. For a practical course, thirty per cent weightage will be given for internal evaluation and seventy per cent shall be given for end semester examination. At the end of the Semester, the Head of the department shall forward to the Controller of Examination, the consolidated marks for the mid-term activities.
- (c) organize Central evaluation of end-semester examination, tabulation and declaration of results.
- (d) consider the individual representation of student about evaluation and take the remedial action as recommended by the examination committee. The examination committee shall have the power to moderate the result of the semester examination. The decision of the examination committee shall be final. The student shall apply for the same on a prescribed Proforma along with the evaluation fee prescribed by the University from time to time only for the end Semester Examination within seven days from the date of declaration of result.
- (e) maintain the secrecy and confidentiality of the paper setters and examiners and confidential material and be the custodian of records related to examinations.
- (f) any other function assigned by the Vice-Chancellor or prescribed in the statutes.

13. Classification of Result.—(1) The Semester Performance Index (SPI), shall be calculated on the basis of the credits and percentage of marks secured in the subjects of the semester passed by the student as follows:

Semester Performance Index (SPI)

$$\frac{\sum (\text{Subject Credits} \times \% \text{ Marks Secured})}{\sum \text{Total Credits of the semester}}$$

(2) Cumulative Performance Index (CPI) for the Degree Course.—A student having secured the minimum

credit as needed for the degree course will be eligible for the award of degree. The final result will be evaluated as follows:

Cumulative Performance Index:

$$\text{CPI} = \frac{\sum (\text{Subject Credits} \times \% \text{ Marks Secured})}{\sum \text{Credits for the course}}$$

(3) The final result will be classified based on the Cumulative Performance Index (CPI), as follows :—

- (a) First Class with distinction CPI of seventy five per cent or more;
- (b) First Class, CPI of sixty per cent or more but less than seventy five per cent;
- (c) Second Class, CPI of fifty per cent or more but less than sixty per cent;
- (d) Pass Class, CPI of forty per cent or more but less than fifty per cent.

(4) Use of unfair means practice.—(1) The action deemed as "unfair means practice" shall be specified by the Academic Council and procedure for dealing with cases of suspected or alleged or reported use of unfair means practice shall also be approved by the Academic Council.

(2) All cases regarding reported use of unfair means practices in the examination shall be placed before the Unfair Means Scrutiny Committee appointed by the Vice-Chancellor. The Unfair Means Scrutiny Committee shall give its decision in individual cases, and recommend penalties, if any in such cases to the Vice-Chancellor, whose decision shall be final.

(5) Award of the Degree.—(1) The B.Tech Degree shall be awarded to a student if he has earned a minimum of two hundred twenty eight credits as specified in each degree program subject to break up and compulsory credits as mentioned therein. However, a student may register in subjects leading to a maximum of two hundred forty credits in the entire course.

(2) A student has to ensure his progress and register in those courses in which he must earn the credit to satisfy the above requirement of the particular degree course.

(3) If a student fails in any one subject, then after credit for degree course the rest marks in the remaining credits (satisfying the above conditions) will be considered for the purposes of classification of result.

सं. फा. 16 (इ) /2004/टीई/एडी/ओ.सहा/ 1259-63.—यह मंत्रालय द्वारा समकार की दिनांक 24-६-1968 की अधिसूचना सं. फा. 2478/68-डीएच(एस) के साथ पठित भारतीय संविधान के अनुस्तोत्र 209 के वापरुक्त दृष्टि प्रक्रियाओं का उल्लेख करते हुए निम्न संलग्न विभाग के अधीन

(1) इसके साथ सलाल अनुसूची में सन्तोषी १२ प्रशिक्षण शिक्षा विवरण वाली राज्यों के अधिकार के अधीन नवनीदीपक प्रबोधक कामशाला अनुसूची तथा एनामाला अनुसूची के दृष्टि प्रक्रिया के अधीन विवरण हैं तथा

16. General Notes.—(1) For all Theory Papers (Code: TH) there will be one mid-semester test. Twenty marks and ten marks shall be assigned for internal assessment. The end-semester examination shall be of three hours duration for seventy marks. The total marks for the Theory Paper shall be one hundred.

(2) For all Practical Papers (Code: PR) there shall be mid-term assessment for thirty per cent marks and an end-semester examination for seventy per cent marks.

(3) The examinations for Industrial Training after fifth semester, shall be conducted along with the sixth semester. There shall be assessment of Practical Training Reports by a duly constituted Board. Likewise, for industrial training after sixth semester the assessment will be along with seventh semester examination.

(4) The total credits in all scheme of Examinations for B.Tech. program up to eighth semester will be two hundred forty and the denominator for calculation of average marks for final result will be two hundred twenty eight credits.

(5) The Practical Training after fifth and sixth semester and the minor and major projects are mandatory.

(6) The candidates securing a minimum of two hundred twenty eight credits shall be declared to have been qualified the B.Tech. final examination, provided they have not skipped or disqualified in more than four credits, in Core or Allied Engineering or applied sciences and humanities.

(7) In order to earn credit in any course or subject, a student should earn a minimum forty per cent marks in internal assessment and end semester examination taken together.

(8) Subject to the provisions of the Act, the Statutes and the Ordinances, the other administrative issues, such as disorderly conduct in examinations, other malpractices, date for submission of examination forms, issue of duplicate degrees, remuneration and any other matter connected with the conduct of examinations shall be dealt as per the guidelines approved for the purposes by the Academic Council.

(9) Subject to the provisions of the Act and Statutes and these Ordinances, the issues not covered by these Ordinances, or in the event of differences of opinion between the Vice-Chancellor and the Registrar, after consulting the opinion of a Committee consisting of any or all the Deans of the University, the decision of the Vice-Chancellor shall be final.

DELHI GAZETTE, EXTRAORDINARY

(ii) दिनांक १५-३-१९६३ की अधिसूचना सं. फा. २११/८४-सेवा-(सी) तथा दिनांक ८-१-१९६३ की अधिसूचना प्र० २६१/८२-सेवा-(सी) के अनुसार पूर्व अधिसूचित प्रशासनात् समायक कर्मजाला अनुचर तथा प्रशोधशाला अनुचर के घट के नियमों को निम्न बताते हैं।

प्रशासन एवं तकनीकी सेवा मिशनालय, गल्डीय राजधानी राज्य क्षेत्र दिल्ली सरकार के अधीन लिखोया स्तरीय संस्थानों (गोल्डीटेक्निक) वै तकनीकी समायक के घट के अर्ती चिह्न

पदनाम	पदों की मंख्या	वर्गीकरण	बताया गया वर्तमान अथवा	वर्ग घट क्षयम अथवा	सीधी भर्ती वाले उम्मीदवारों के लिए आयु-सीमा में से चयन है	वर्ग सेवा के जोड़े घट क्षयम का लाभप्रद है
(1)	(2)	(3)	(4)	(5)	(6)	(7)
१. तकनीकी मंख्यक	१६४	सामान्य कोडीय सेवा समूह 'ग' आरोपित शिल्पिकीय	५२००- २०२०० रु. प्रैड ऐ २४०० रु.	८०-८५ (भारत सरकार हासा संघर- शय पर जारी अनुदेशों के अनुसार सरकारी कर्मचारियों अनु जा, अनु जनजाति, अनु गिर्छड़े वर्ग के लिए शिल्पिकीय)	१३-२२ वर्ष	लागू नहीं

सीधी भर्ती वाले उम्मीदवारों के अपेक्षित शैक्षिक तथा अन्य योग्यताएं	वर्ग सेवा की अवधि, यदि कोई हो	परिसंक्षेप की अवधि, यदि कोई हो	भर्ती लौटद्वारा की अवधि, यदि कोई हो
शैक्षिक योग्यता एवं अनु सीमा पर्वती वाले उम्मी- दवारों पर भी लागू होगी	परिवर्तन यदि कोई हो	प्रतिशत पदोन्तति द्वारा जिसके न होने पर सीधी भर्ती हो, ७५ प्रतिशत शीर्षी द्वारा।	पदोन्तति द्वारा या प्रतिविवृति/स्थानान्तरण द्वारा विभिन्न पद्धतियों से भरे जाने वाले रिक्त पदों का प्रतिशत

(8)	(9)	(10)	(11)
(1) किसी भान्यताप्रात् बोर्ड से चैट्रिक- लेशन या समकक्ष।	नहीं	८० लाख	२५ प्रतिशत पदोन्तति द्वारा जिसके न होने पर सीधी भर्ती हो, ७५ प्रतिशत शीर्षी द्वारा।
(2) तकनीकी शिथारम्य बोर्ड प्राप्ति- प्राप्ति विश्वविद्यालय द्वारा प्रदान की गई सुमान ट्रैड ये कंप से कम दो वर्ष की नियमित अवधि का डिप्लोमा अथवा समकक्ष	अथवा सुमान ट्रैड ये विज्ञान की स्नातक उपाधि अथवा समकक्ष। काल्पनीय; काल्पनीय विज्ञान।		

यदि पदोन्तति/प्रतिविवृति/स्थानान्तरण द्वारा भर्ती होनी हो तो ग्रेड जिससे पदोन्तति/प्रतिविवृति/स्थानान्तरण किया जाना है	यदि कोई दिखानीय पदोन्तति समिति हो तो उसकी मरेचना करा है?	वे परिवर्तनियों जिनमें भर्ती के लिए संभव सेवा आवाग का परामर्श किया जाना है
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(12)	(13)	(14)
पदोन्तति : ५२००-२०२०० रुपए के बैंड साहेत १५०० रुपए ग्रेड पे मे. ग्रेड में आठ वर्ग की अर्थक सेवा रुक्ति तथा निपटनिलिमि शिल्पिकीय योग्यताधारी वर्कशाप/प्रशोधशाला	समूह 'ग' दिखानीय पदोन्तति जिनमें १. सराईत लिखा के सचिव २. लिखानाम्य ३. अनिवार्य सचिव श्रृंखला भ.	लागू नहीं

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सहायक-१०वीं कक्षा उत्तोर्ण एवं सुसमाप्त
ट्रेड में एक वृद्धिये अताधि का एनएसी
एनटीसी प्रमाण-पत्र अथवा समझौता
अधिका

किसी मानवाधिक बोर्ड से भौतिकी रसायन गणित (पार्सीएम) या भौतिकी रसायन ज्ञाव विज्ञान (लीमीट्री) सहित 12वीं कक्षा उच्चारी।

प्रशिक्षण एवं तज्जनीकी शिक्षा निदेशालय, गणराय राज्यकारी राज्य क्षेत्र दिल्ली सरकार के अधीन डिप्लोमा सर्टीफिकेशन (पॉलीटेक्निक) में कार्पेनियर (वकृशासुप) अनुदार हो एवं हो धर्मी निराम

प्रदर्शनात्	पकड़े की संख्या	वर्गीकरण	वेन्टिलेशन	क्षय पट चूल्हा अथवा और चरण	सीधों भर्ती वाले उपर्युक्तवारों के लिए आयु-सीमा	क्षय सेवा के जाहूं गांड वर्षों का लाभग्रह है
(1)	(2)	(3)	(4)	(5)	(6)	(7)
1. कर्मशाला अनुबंध	38	भारतीय कल्पीय संका समूह ग. आजपाल अलिपिकीय	5200/- 20.200 रु. गढ़ वे 1900 इन्द्रें	चयन वर्ष 18-27 वर्ष	(भारत सरकार द्वारा समय- समय पर जारी अनुदेशों के अनुसार सरकारी कर्मचारियों/ अनुजा./अनु. जनजाति/अन्य पिछड़ वर्ग/शारीरिक रूप से विकलांग के लिए शिथिलनीय।	लालू नदी

संभवी भर्ती क्षाले उम्मीदवारों से
अप्रक्षिप्त शैक्षिक दधा अन्य
योग्यताएः।

ब्रह्म संघी भर्ती क्षाल
उम्मीदवारों के लिए निर्धारित
शैक्षिक योग्यता एह आयु-
सामा पदानन्दि चाले
उम्मीदवारों पर भी लाग होगी।

परिवार्का की अवधि,
यदि कोई हो

धर्ती की पद्धति : सौधी धर्ती द्वारा या पदोन्नति द्वारा या पतिनियुक्ति स्थानान्तरण द्वारा विभिन्न पद्धतियों से भरे जाने जाते रखत पदों का प्रतिशत

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(१) सुमित्रान दुड़े में कम से कम एक
वर्ष अवधि वाले पुरुषों की संख्या ४३
है, जो प्रशासन पर अधिकारी
समझते हैं।

३५ प्रतिशत सीधी भर्ती होती है।

३५ प्रतिशत सीधी भर्ती होती है।

पर्याप्ति प्रतिनियुक्ति व्यवसायात् दृष्टि
भर्ती होनी हा तो ग्रेड़ जिनमध्ये पदानन्ति।
प्रतिनियुक्ति उद्योगात्मक किंवा उच्च ई

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वे परिस्थितियाँ जिनमें भर्ती के लिए संघ लाक सदा उपयोग का समर्पण किया जाता है।

(१२) वर्दीन्द्रिय : (३५) रुपय के ग्रेड इ में तीन

समृद्ध विभागीय दोष

(14)

वेष का नियमित सत्रा साहू गोदावरी अमरुली

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DIRECTORATE OF TRAINING AND TECHNICAL EDUCATION

Delhi, the 20th November 2009

No. F. 16 (R)/ 2004/T&E/AD/Lab Attendant, 2239-65.— In exercise of the powers conferred by the proviso to article 309 of the constitution of India read with the Government of India, Ministry of Home Affairs Notification No. F. 24/78/68-DH-(S), dated 24-9-1968, the Lt. Governor of National Capital Territory of Delhi, with the approval of the Department of Services, Delhi Administration, is pleased :—

- (i) to make the Recruitment Rules in the Schedule hereto annexed, regarding the method of recruitment and qualifications necessary for the appointment to the post of Technical Assistant, Workshop Attendant and Laboratory Attendant under the Directorate of Training and Technical Education, Government of NCT of Delhi, and
- (ii) to cancel the recruitment rules for the post of Lab Assistant, Workshop Attendant and Laboratory Attendant in Directorate of Training and Technical Education earlier notified vide notification No. F. 2 (1)/68-Services (C) (II), dated 14-5-68 and F. 2(64) 82-S II dated 8-11-85.

Recruitment Rules for the Post of Technical Assistant in the Diploma Level Institutions (Polytechnics) under Directorate of Training and Technical Education, GNCT of Delhi

Name of the post	No. of posts	Classification	Pay Band and Grade Pay/Pay Scale	Whether selection post or Non-selection post	Age Limit	Whether benefit of added years of service admissible
(1)	(2)	(3)	(4)	(5)	(6)	(7)
Technical Assistant	168	CCS, Group 'C' Non-Gazetted, Non-Ministerial	Rs. 5200-20200 Grade Pay Rs. 2400	Non-Selection	18—27 years. Relaxable for Govt. servants/SC/ST/OBC as per instructions issued by the Govt. of India from time to time.	NA
Educational and other qualifications required for direct recruitment		Whether age and qualifications (Educational) prescribed for direct Recrt. will apply in case of promoted.		Period of probation, if any	Method of Recrt., whether by direct recrt., or by promotion or by deputation/transfer and percentage of vacancies is to be filled by various methods	
(8)	(9)	(10)	(11)			
1. Matriculation or equivalent from recognized board.	No.	3 years	25% by promotion failing which by direct recruitment 15% by direct recruitment			
2. Diploma minimum of 2 years of regular duration in the relevant trade awarded by the State Board of Technical Education Recognized university or equivalent						
OR						
Bachelor of Science Degree in relevant field or equivalent.						
Desirable : Knowledge of computer application.						

In case of recruitment by promotion/deputation/transfer, grades from which promotion/deputation/transfers to be made

If a DPC exists what is its composition

Circumstances in which UPSC is to be consulted in making recruitment

(12)	(13)	(14)
Promotion : Workshop/Laboratory Attendant in the pay band of Rs. 5200-20200 with grade pay of Rs. 1900 having 8 years qualifying service in the grade and possessing educational qualification as under : Passed 10th and NAC/NTC certificate in relevant trade of minimum one year duration or equivalent.	Group 'C' DPC (i) Secretary of the concerned department —Chairman (ii) Head of Department —Member (iii) Additional Secretary I&B —Member	NA

OR

12th pass from a recognized Board with Physics, Chemistry, Maths (PCM) or Physics, Chemistry, Biology (PCB).

Recruitment Rules for the Post of Workshop Attendant in the Diploma Level Institutions (Polytechnics) under Directorate of Training and Technical Education, C(NCT) of Delhi

Name of the post	No. of posts	Classification	Pay Band and Grade Pay/Pay Scale	Whether selection post or Non-selection post	Age Limit	Whether benefit of added years of service admissible
(1)	(2)	(3)	(4)	(5)	(6)	(7)
Workshop Attendant	38	GCS, Group 'C' Non-Gazetted Non-Ministerial	Rs. 5200-20200 Grade Pay Rs. 1900	Selection	18-27 years. Relaxable for Govt servants/SC/ST/OBC/PH as per instructions issued by the Govt. of India from time to time	NA

Educational and other qualifications required for Direct Recruitment	Whether age and qualifications (Educational) prescribed for direct recrt., will apply in case of promotees	Period of probation, if any	Method of Recrt., whether by direct recrt., or by promotion or by deputation/transfer and percentage of vacancies is to be filled by various methods
(8)	(9)	(10)	(11)
1. 10th pass. 2. NAC/NTC certificate in relevant trade of minimum one year duration or equivalent	No	2 years	75% by promotion failing which by direct recruitment 75% by direct recruitment

In case of recruitment by promotion/deputation/transfer, grades from which promotion/deputation/transfers to be made

If a DPC exists what is its composition

Circumstances in which UPSC is to be consulted in making recruitment

(12)	(13)	(14)
Promotion : Gisetner operator, Dafly, Peon/Chowkidar/Pattash/Mali/Cleaner/Chowkidar-cum-sweeper/Sweeper/Water-carrier/Watermar with 3 years of regular service in the grade pay of Rs. 1800	Group 'C' DPC (i) Secretary of the concerned department —Chairman, (ii) Head of Department —Member (iii) Additional Secretary I&B —Member	NA

Recruitment Rules for the post of Lab. Attendant in the Diploma level Institutions (Polytechnics) under Directorate of Training & Technical Education, GNCT of Delhi.

Name of the post	No. of posts	Classification	Pay Band and Grade Pay/Pay Scale	Whether Selection Post or Non-Selection Post	Age Limit	Whether benefit of added years of service admissible
(1)	(2)	(3)	(4)	(5)	(6)	(7)
Laboratory Attendant	71	GCS, Group 'C' Non-Gazetted, Non-Ministerial	Rs. 5200-30200 Grade Pay Rs. 1900	N.A.	18—27 years. Relaxable for Govt. servants/SC/ST/OBC/ PwAs per instructions issued by the Govt. of India from time to time.	N.A.
Educational & other qualifications required for Direct Recruitment	Whether age & qualifications (Educational) prescribed for Direct Recrt. will apply in case of promotees			Period of Probation, if any	Method of Recrt. whether by Direct recruit., or by promotion or by deputation/transfer and percentage of vacancies is to be filled by various methods	
(8)	(9)	(10)	(11)			
I. 12th pass from a recognized Board/University with Physics, Chemistry & Maths (PCM) as subjects or 12th pass from a recognized Board/University with Physics, Chemistry & Biology (PCB) as subjects	No	2 years	100% by direct recruitment.			
in case of Recruitment by Promotion/Deputation / Transfer, grades from which promotion/deputation/ transfer to be made	If a DPC exists, what is its composition			Circumstances in which UPSC is to be consulted in making recruitment		
(12)	(13)	(14)				
N.A.	Group 'C' DPC (for confirmation) (i) Secretary of the concerned department (ii) Head of the concerned department (iii) Additional Secretary, L&B—Member	Chairman Member Member	N.A.			

By Order and in the Name of Lt. Governor of the National Capital Territory of Delhi,
V. K. JAIN, Addl. Secy.